

CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

O.A. No.1034 of 1996

(A)

New Delhi, dated the 6th September, 1996

HON'BLE MR. S.R. ADIGE, MEMBER (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri Laxman Singh,
S/o Shri Bachan Singh,
R/o 32, Mohammadpur,
Govt. Colony,
New Delhi. APPLICANT
(By Advocate: Shri Pratap Singh
Proxy counsel for
Shri V.K.Singh)

VERSUS

1. Union of India through
the Secretary,
Ministry of Housing & Urban Dev.,
Nirman Bhawan,
New Delhi.
2. Superintending Engineer,
Coordination Circle Civil,
C.P.W.D., First Floor,
I.P. Bhawan,
New Delhi. RESPONDENTS
(By Advocate: Shri K.R.Sachdeva)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

We have heard Shri Pratap Singh, proxy
counsel for Shri V.K.Singh for the applicant and
Shri K.R.Sachdeva for the respondents.

2. Shri Sachdeva shows us a copy of
Respondents' letter dated 5.8.96 which is taken
on record by which the applicant has been
promoted as LDC on temporary basis.

2. The said order dated 5.8.96 also states
that the applicant's seniority will ~~also~~ be
determined ^{subsequently}?

3. Under the circumstances it is clear that
nothing further in the O.A. in so far as the
applicant's promotion is concerned thus
survives. If after fixing of the applicant's
seniority any further grievbance still survives
it will be open to the applicant to agitate the

(5)

same in accordance with law, if so advised.

4. This O.A. stands disposed of accordingly. No costs.

A. Vedavalli

(DR. A. VEDAVALLI)
Member (J)

/GK/

S. R. Adige

(S.R. ADIGE)
Member (A)